

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF VA REALCON PRIVATE LIMITED		
RELEVANT PARTICULARS		
1	Name of Corporate Debtor	VA Realcon Private Limited
2	Date of incorporation of Corporate Debtor	20.03.2008
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45200DL2008PTC175668
5	Address of the registered office and Principal Office (if any) of Corporate Debtor	Registered Office: 106 Palco House, T-10 Main Patel Road Patel Nagar, New Delhi-110008
6	Insolvency commencement date in respect of Corporate Debtor	07.04.2022 (Order was received by IRP on 08.04.2022)
7	Estimated date of closure of Insolvency Resolution Process	04.10.2022 i.e. 180 days from Insolvency Commencement Date
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mohd Nazim Khan Reg. No. IBBI/IPA-002/IP-N00076/2017-18/10207
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 Email: nazim@mnkassociates.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	MNK & Associates, Company Secretaries, G-41, Ground Floor West Patel Nagar, Delhi-110008 E-mail id: nazim@mnkassociates.com; cirp.varealcon@gmail.com
11	Last date for submission of claims	22.04.2022
12	Classes of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	No Class of Creditors could be ascertained at this stage.
13	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	No Class of Creditors could be ascertained at this stage accordingly no Authorized Representative is proposed.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) WEB LINK: https://ibbi.gov.in/home/downloads (b) Not Applicable in view of Column 13

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-V, has ordered the commencement of a Corporate Insolvency Resolution Process of the VA Realcon Private Limited on 07.04.2022.
 The Creditors of VA Realcon Private Limited are hereby called upon to submit their claims with proof on or before 22.04.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.
 The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.
 A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised Representative from among the three Insolvency Professionals listed against entry No. 13 to act as Authorised Representative of the class in Form CA.
 Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mohd Nazim Khan
Interim Resolution Professional

Date: 08-04-2022
 Place: New Delhi

IP Regd No.: IBBI/IPA-002/IP-N00076/2017-18/10207

Form No. URC-2
Advertisement giving notice about
registration under Part I of Chapter XXI
of the Act

[Pursuant to section 374(b) of the Companies
Act, 2013 and rule 4(1) of the Companies
(Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of
sub-section (2) of section 366 of the
Companies Act, 2013, an application is
proposed to be made after twenty-one days
hereof but before the expiry of thirty days
hereafter to the Registrar of Companies,
Delhi, that VISION IT PRIVATE LIMITED a
business entity may be registered under Part
I of Chapter XXI of the Companies Act 2013,
as a company limited by shares.

2. The principal objects of the company are as
follows:

a) To carry on the business of providing,
importing, exporting, selling, purchasing,
trading, production, distribution,
customisation, development or otherwise
deal in all types of applications, programs,
software packages, internet programs,
software programs, mobile applications, web
applications, products, portals, the
marketplace, services, web design, and
services related to all kinds of internet tools
and other related Services/Products.

b) To carry on in India and/or elsewhere the
business of manufacturing, designing,
marketing, servicing, processing, controlling,
reprocessing, repair, alter, assemble, purchase,
sale, resale, export, import, transfer,
exchange or otherwise deal in all types of
Electrical and Electronic devices, software and
software products, software solutions or its
assistance services, computers/parts &
accessories / other related products.

c) To carry on the business of establishing and/or
promoting supporting/consulting services
wherein information technology-enabled or
otherwise including but not limited to
maintenance of supporting center/training
centers, Solutions, R&D, IT Consulting,
conducting training programs, placement
services, content and data services,
publishing web services, technology process
outsourcing, Transcription, Back office
operations, maintenance of information
systems and act as consultants for the
aforementioned services and businesses.

d) To carry on in India and/or elsewhere the
services related to internet marketing, digital
marketing solutions, services or assistance in
relation to social media, development and
promotion of internet products, applications,
web modules, etc., with or without third party
collaboration.

3. A copy of the draft memorandum and articles
of association of the proposed company may
be inspected at the office at A 41 2nd Floor
NDSE Part II New Delhi New Delhi DL
110048 In

4. Notice is hereby given that any person
objecting to this application may communicate
their objection in writing to the Registrar of
Central Registration Centre (CRC), Indian
Institute of Corporate Affairs (IICA), Plot No.
6, 7, 8, Sector 5, IIT Mandir, District
Gurgaon (Haryana), PinCode-122050,
within twenty-one days from the date of
publication of this notice, with a copy to the
company at its registered office.

Dated this on 09th April, 2022

Names of Applicant
1. Anurag Bajpai
2. Jyotiraditya Vajpayee

पंजाब नेशनल बैंक **punjab national bank**
...the name you can BANK upon!

BREAK OPEN NOTICE FOR LOCKER
Notice for recovery of overdue locker has already been served to the following locker
holders on their residential address registered in the bank record. Our bank official has
also visited the same address but locker holders are not traceable.

Further bank intimate to the following locker holder vide advertisement/public notice to visit
branch immediately otherwise bank branch will have no option except break open of the
locker and the corresponding break open charges, overdue locker rent and key
replacement charges, value charge will be recovered from the inventories received from
the overdue locker cabinet.

S.No	Name	Address
1	Dharam Pal Singh	Vill & PO - Sonda, Ghaziabad
2	Meena Tayal	Begmabad, Modinagar, Ghaziabad
3	Hema Rastogi	Adarsh Nagar, Opp. Brahmkumari, Modinagar, Ghaziabad
4	Mr. Om Prakash	Sherpur, Niwari Road, Modinagar, Ghaziabad
5	Smt. Puspaha Gupta	Mangal Bihawan, Bhagwanji Mandi, Modinagar, Ghaziabad
6	Anil Kumar Gupta	A-1 New Flats, Krishnapura, Modinagar, Ghaziabad
7	Smt. Vimla	Vill. Bkhanwa, Modinagar, Ghaziabad
8	Mr. Vishnu Prakash	VSI Dispensary, Sri Nagar Colony, Modinagar, Ghaziabad
9	Dinesh Kumar Jain	C 18 Guru Nanakpura, Modinagar, Ghaziabad
10	Sumotra Devi & Dalip Chand & Rajeev Kumar	C-18, Shiv Puri, Niwari Road Modinagar, Ghaziabad
11	Anil Kumar Gautam	Opp. Tarang Cinema, Modinagar, Ghaziabad
12	Harsh Vardhan Sharma & Sohem Chand Sharma	Jawara Mohalla Begmabad Modinagar

Chief Manager
Punjab National Bank
Modinagar G T Road Branch, G T Road, Modinagar, Ghaziabad, UP- 201204

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/588/2019
Summons under sub-section (4) of section 19 of the Act, read
with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal
(Procedure) Rules, 1993. Exh. No.: 5509
SARV HARYANA GRAMIN BANK
VS
SATBIR

To,
(1) Satbir D/W/S/O- Bhalle Ram, Shri Satbir Son of Shri Bhalle Ram
Resident of Village Segra, Tehsil Kaithal District Kaithal Haryana 136027
(EXPIRED)

(2) Smt. Krishana Devi Wife of Late Shri Satbir Son of Shri Bhalle Ram
Resident of Village Segra, Tehsil Kaithal, District Kaithal Haryana 136027

(3) Shri Ashok Son of Late Shri Satbir Son of Shri Bhalle Ram Resident of
Village Segra, Tehsil Kaithal, District Kaithal Haryana 136027

(4) Shri Vakil Son of Late Shri Satbir Son of Shri Bhalle Ram Resident of
Village Segra, Tehsil Kaithal, District Kaithal Haryana 136027

(5) Shri Bhalle Ram Son of Shri Risala Village Segra, Tehsil Kaithal District
Kaithal Haryana 136027 (Guarantor and has Expired)

(6) Shri Mahabir Son of Shri Late Shri Bhalle Ram Son of Shri Risala
Village Segra Tehsil Kaithal District Kaithal Haryana 136027

(7) Shri Randhir Son of Late Shri Bhalle Ram son of Shri Risala Villag
eSegra, Tehsil Kaithal District Kaithal Haryana 136027

(8) Shri Ram Pal Son of Late Shri Bhalle Ram Resident of Village Segra,
Tehsil Kaithal, District Kaithal Haryana 136027 (Expired) Through his
Legal Heirs:-

(9) Smt. Sudesh Wife of Late Shri Ram Pal Son of Late Shri Bhalle Ram
Resident of Village Segra, Tehsil Kaithal, District Kaithal Haryana 136027

(10) Shri Ankit Son of Late Shri Satbir Son of Shri Bhalle Ram Resident of
Village Segra, Tehsil Kaithal, District Kaithal Haryana 136027

(11) Smt. Kamlesh Daughter of Late Shri Bhalle Ram Wife of Shri Jagdish
Resident of Village Baba Ladana, Tehsil Kaithal District Kaithal Haryana
136027

(12) Smt. Kamia Daughter of Late Shri Bhalle Ram Wife of Shri Baru Ram
Resident of Village Aulwa Tehsil Jind District Jind Haryana 126102

(13) Shri Pardeep Son of Shri Mahabir Resident of Village Segra, Tehsil
and District Kaithal, Haryana Guarantor.

SUMMONS
WHEREAS, OA/588/2019 was listed before Hon'ble Presiding
Officer/Registrar on 25/02/2022.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice
on the said Application under section 19(4) of the Act, (OA) filed against
you for recovery of debts of **Rs. 1872931/-** (application along with copies
of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the
defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to
why relief prayed for should not be granted.

(ii) to disclose particulars of properties or assets other than
properties and assets specified by the applicant under serial number 3A
of the original application.

(iii) you are restrained from dealing with or disposing of secured
assets or such other assets and properties disclosed under serial
number 3A of the original application, pending hearing and disposal of the
application for attachment of properties.

(iv) you shall not transfer by way of sale, lease, or otherwise, except
in the ordinary course of his business any of the assets over which
security interest is created and/or other assets and properties specified or
disclosed under serial number 3A of the original application without the
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(v) you shall be liable to account for the sale proceeds realised by
sale of secured assets or other assets and properties in the ordinary
course of business and deposit such sale proceeds in the account
maintained with the bank and financial institutions holding security interest
over such assets.

You are also directed to file written statement with a copy thereof
furnished to the applicant and to appear before Registrar on 21/04/2022
at 10:30 A.M. failing which the application shall be heard and decided in
your absence.

Given under my hand and the seal of this Tribunal on this date:
08/03/2022.

By Order of the Tribunal,
Assistant Registrar

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